

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3698

ANSWERED ON:12.08.2015

Abuse of Google

Ashok Kumar Shri K.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Competition Commission of India has found that Google has abused its market dominance in some instances;
- (b) if so, the details thereof;
- (c) whether CCI has initiated any investigation against Google and if so, the status thereof; and
- (d) whether CCI has shared the findings of the investigation with the company, if so, the action taken/proposed to be taken against the company?

Answer

ANSWER

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) to (c): As per Competition Commission of India (CCI), four cases against Google for alleged abuse of dominant position, in which the Commission directed the Director General of CCI for investigation under Section 26 (1) of the Competition Act, 2002. In two of the cases i.e. Case No. 7/2012 (filed by M/s Consim Info Pvt. Ltd. against Google Inc. & M/s Google India Pvt. Ltd.) and Case No. 30/2012 (filed by Consumer Unity & Trust Society against Google Inc. & M/s Google India Pvt. Ltd.), a combined investigation report has been received, which is under consideration of the Commission. In the remaining two cases i.e. Case No. 06/2014 (filed by Vishal Gupta against M/s Google Inc., Google Ireland Ltd. & M/s Google India Pvt. Ltd.) and Case No. 46/2014 (filed by M/s Albion InfoTel Ltd. against M/s Google Inc., Google Ireland Ltd. & M/s Google India Pvt. Ltd.), the reports have not been submitted as the investigation is on-going.

(d): CCI has not yet shared the findings of the investigation report with the Company.
